

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No.746 of 2019

In the matter of :

Spicejet Ltd.

...Appellant

Vs.

Affordable Infrastructure and Housing Projects Pvt. Ltd. ...Respondents

Present:

Appellant: Mr. Varun K.Chopra and Mr. Gurtejpal Singh, Advocates.

Respondent: Mr. Karan Valecha with Mr. Samer Jain and Mr. Angad Sandhu, Advocates.

ORDER

18.02.2020 It is represented by the Learned counsel for the Appellant and that the Appellant seeks permission to withdraw the Company Appeal(AT)(INS) No. 746 of 2019 and filed a Memo dated 18.02.2020 in this regard. Resting on the said memo, this Tribunal accords permission to the Learned counsel for the Appellant to withdraw the instant Company Appeal (AT) (INS) No. 746 of 2019 and accordingly the said Appeal is dismissed as withdrawn but without costs.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member(Technical)

[Alok Srivastava]
Member(Technical)

sr/r/nn